

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Friday, the 30th day of September 2022 / 8th Aswina, 1944

CRL.M.APPL.NO.1/2022 IN CRL.MC NO. 6825 OF 2022

CRIME NO.1024/2022 OF MARADU POLICE STATION, Ernakulam

PETITIONER/PETITIONER:

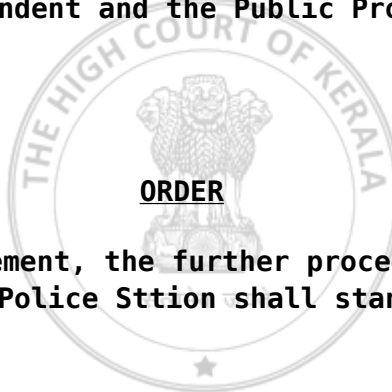
MR.SREENATH BHASI, AGED 34 YEARS S/O BHASI O R PALLIYIL HOUSE,
VALAPPU, OCHANATHURUTHI P.O., VYPIN , PIN - 682508

RESPONDENTS/RESPONDENTS:

1. THE STATE OF KERALA, REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM , PIN - 682031
2. XXX XXXXX

Application praying that in the circumstances stated therein the High Court be pleased to stay all further proceedings in Annexure-A Crime No. 1024 of 2022 of Maradu Police Sttion, pending disposal of Criminal Miscellaneous Case.

This Application coming on for admission upon perusing the application and upon hearing the arguments of M/s. S.SREEKUMAR (SR.), P.MARTIN JOSE, P.PRIJITH, THOMAS P.KURUVILLA, R.GITESH, AJAY BEN JOSE, MANJUNATH MENON, SACHIN JACOB AMBAT, ANNA LINDA V.J and HARIKRISHNAN S., Advocates for petitioners and of M/s. E.B.THAJUDDEEN and IRSHAD V.P., Advocates for the 2nd respondent and the Public Prosecutor for R1, the court passed the following:



In view of the settlement, the further proceedings in crime No.1024/2022 of the Maradu Police Sttion shall stand stayed.

Sd/- DR. KAUSER EDAPPAGATH JUDGE

Annexure-A: True copy of FIR in Crime No. 1024 of 2022 of Maradu Police Station.